

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. For (i) to (ii) See No. LT-11488/76].

III. A copy (in English and Hindi) of the Half Yearly Report of the Coir Board, Ernakulam, for the period from 1st April, 1975 to 30th September, 1975, under section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-11520/76].

The Gujarat Surviving Alienations Abolition (Compensation Bonds) (Amendment) Rules, 1976 and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHIB P. SHINDE): Sir, I beg to lay on the Table, under sub-section (2) of section 28 of the Gujarat Surviving Alienations Abolition Act, 1963, read with sub-clause (iii) of clause (c) of the Proclamation, dated the 12th March, 1976, issued by the President in relation to the State of Gujarat a copy of the Government of Gujarat Notification No. GHM-76/207/M/GSA/1076-Y, dated the 23rd July, 1976, publishing the Gujarat Surviving Alienations Abolition (Compensation Bonds) (Amendment) Rules, 1976, together with an Explanatory Note and a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification.

[Placed in Library. See No. LT-11459/76].

The Prevention of Food Adulteration (Fourth Amendment) Rules, 1976

स्वास्थ्य और परिवार नियोजन मंत्रालय
से राज्य मंत्री (चौधरी राम सेवक): अध्यक्ष
महोदय, आप की अनुमति से मैं खाद्य अपमिश्रण
निवारण अधिनियम, 1954 की धारा 23
की उपधारा (2) के अधीन खाद्य अपमिश्रण

निवारण (चौथा संशोधन) नियम, 1976 को
प्रकाशित करने वाली स्वास्थ्य और परिवार
नियोजन मंत्रालय (स्वास्थ्य विभाग) की
अधिसूचना सा० का० नि० सं० 1417,
दिनांक 2 अक्टूबर, 1976 की एक प्रति
(अंग्रेजी तथा हिन्दी में) सभा पटल पर
रखता हूँ।

[Placed in Library. See No. LT-11477/76.].

I. Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Indian Railways for half year ended the 30th September, 1975

II. The Railways Red Tariff (Seventh Amendment) Rules, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): Sir, I beg to lay on the Table:

I. A copy (in English and Hindi) of the Report on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Indian Railways for half year ended the 30th September, 1975.

[Placed in Library. See No. LT-11478/76].

II. A copy (in English and Hindi) of the Ministry of Railways Notification G.S.R. No. 1384, dated the 25th September, 1976, publishing the Railways Red Tariff (Seventh Amendment) Rules, 1976.

[Placed in Library. See No. LT-11398/76.]

The Nagaland Tourist Vehicles Rule 1970 (Nagaland Amendment Rule 1976) and Related Papers

THE MINISTER OF SHIPPING AND TRANSPORT (DR. G. S. DHILON): Sir, I beg to lay on the Tab